

also be used to purify naphthalene to 99 per cent purity, 1200 tonnes/yr. crude anthracene unit estimated to cost Rs. 1.52 crores, estimated cost of pure anthracene: Rs. 5.00/Kg.

Pilot Plant proposed (15 Kg. per day) for cresols, beta-naphthol and resorcinol.—Minimum economic unit for cresol is 1000 today, beta-naphthol: 660 today, and resorcinol 300 today, all estimated to cost around Rs. 1 crore each. Estimated cost of one Kg. each of precresol Rs. 8/mlp cresol (1:1) Rs. 11/-, beta-naphthol Rs. 15/- and resorcinol Rs. 22/-.

There is no question of a "comparative cost" as it pertains to each chemical from a particular source.

Inflow of Foreign Money

1218. SHRI SAROJ MUKHERJEE:

PROF. MADHU DANDA-
VATE:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether, as reported in a Calcutta Daily dated the 23rd February, 1976 Government had definite information that foreign money was being sent to India;

(b) if so, who are the persons or organisations sending this money to India and to which individuals and/or organisations and the purpose in each case; and

(c) what steps the Ministry have taken to prevent such remittances?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, DEPARTMENT OF PERSONNEL AND ADMINISTRATIVE REFORMS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI OM MEHTA): (a) and (b). Government are aware of the flow of foreign money into the country, but under the existing law there is no obligation on the part of a recipient of foreign money to intimate details to any specified authority. It is therefore not possible

to furnish precise details in this regard.

(c) A concerted drive has been launched against foreign remittances received in violation of Foreign Exchange Regulation Act, 1973 and preventive action is being taken under the Conservation of Foreign Exchange and Prevention of Smuggling Activities Act, 1974. The Foreign Contribution (Regulation) Bill, 1976 which has recently been passed by the Rajya Sabha and is to be considered by the Lok Sabha will enable the Government to exercise greater control over flow of foreign money into India.

Minority Commission

1217. SHRI C. H. MOHAMED KOYA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there is any proposal to appoint a Minority Commission to look into the grievances of the minorities in the country; and

(b) if so, outlines thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, DEPARTMENT OF PERSONNEL AND ADMINISTRATIVE REFORMS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI OM MEHTA): (a) and (b). Constitutional provisions already exist, providing safeguards to minorities. It is always the Government's endeavour to have these provisions enforced and to take such other steps from time to time as are considered necessary to protect the legitimate interests of minorities. It is, therefore, not felt necessary to set up a Minority Commission for this purpose.

Newsprint and White Paper

1218. SHRI BIREN DUTTA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether there is a glut in the market of newsprint and white paper;